

(2023) 03 MP CK 0024

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No. 10399 Of 2023

Dinesh

APPELLANT

Vs

Kamlesh Dongre And Others

RESPONDENT

Date of Decision : 03-03-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 156(3), 482

Indian Penal Code, 1860 — Section 120B, 409, 467, 468, 471

Citation : (2023) 03 MP CK 0024

Hon'ble Judges : Vijay Kumar Shukla, J

Bench : Single Bench

Advocate : Ramesh Chandra Gangare, Mukesh Kumawat

Final Decision : Disposed Of

Judgement

Vijay Kumar Shukla, J

The petitioner has filed the present petition under Section 482 of the Code of Criminal Procedure, 1973 by making a limited prayer that trial Court be directed to decide the application of the petitioner filed under Section 156(3) of Code of Criminal Procedure, 1973.

It is submitted that the petitioner has filed a complaint case for the alleged offence punishable under Sections 409, 467, 468, 471 and 120-B of Indian Penal Code, 1860 along with the said complaint. The petitioner has filed an application under Section 156(3) of Cr.PC before the learned trial Court. The said application was heard on 24.1.2023 and was reserved for orders but till this date, no order has been passed on the said application.

Considering the aforesaid grievance of the petitioner, I deem it proper to disposed off the petition with a direction to the trial Court to decide the application of the petitioner under Section 156(3) of Criminal Procedure Code, in accordance with law and to pass the final order within a period of fifteen days from the date of filing of the order.

With the aforesaid direction, this petition filed under Section 482 of Criminal Procedure Code, 1973, stands disposed off.

Certified copy, as per Rules.